

qhativu Islands, while finalising the agreement with Sri Lanka on the future of Islands;

(b) whether Government are aware of the press reports regarding the difficulties being experienced by the fishermen in this island with regard to their fishing operations; and

(c) if so, what steps Government proposed to take in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) In terms of the Indo-Sri Lanka Maritime Boundary Agreements of 1974 and 1976, India and Sri Lanka exercise exclusive economic rights within their respective economic zones, which were determined with a view to provide equitable fishing rights to both sides. Indian fishermen no longer have any fishing rights in Sri Lanka's waters, off Katchchativu.

(b) Yes, Sir.

(c) We have informed our fishermen of the correct position and have advised them to limit their fishing operations to the Indian Economic Zone. Steps have also been taken to prevent encroachments into our Economic Zone.

Representation of Labour on the Road of Tuticorin Port Trust

1008. SHRI NARASINGHA PRASAD NANDA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is a proposal under Government's consideration to provide for the representation of labour on the Board of Tuticorin Port Trust;

(b) if so, what are the details of the proposal; and

(c) by when this proposal is likely to take effect?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) to (c) A proposal to appoint second labour trustee on the Tuticorin Port Trust Board is under consideration of this Ministry. A decision in the matter will be taken shortly.

Trade Unions in major ports

1007. DR. SHANTI G. PATEL: Will the Minister of LABOUR be pleased to state the names and membership of each of the trade unions of port and dock workers of each major port along with the name of the federation to which they are affiliated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): A statement indicating the verified membership of various trade unions together with their affiliations to Central Organisations/Federations of port and dock workers as on the 31st December, 1978, is laid on the Table of the House. [See Appendix CXV. Annexure No. 104].

Supply of logs and sleepers from Nepal

1008. SHRI NARSINGH NARAIN PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have entered into an agreement with the Government of Nepal for supply of logs and sleepers to the Railways;

(b) if so, how much supply has so far been made under the agreement; and

(c) whether any delegation of the Railway Ministry has visited Nepal during the last week of June, 1980 to find out the supply position; if so, what is the outcome of the visit?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes.

(b) 4.63 lacs ft. of logs and 0.55 lac ft. of sleepers have been supplied up to 30-6-1980.

(c) An Indian Railway delegation had visited Kathmandu in the middle of June, 1980 for co-ordination talks with a view to expedite supply of logs and sleepers. The Nepal Government and the two timber organisations promised to expedite the supplies.

1009. [Transferred to the 6th August, 1980 J.

Agreement with junior doctors after 1974 strike

1010. DR. M. M. S. SIDDHU: Will the Minister of HEALTH be pleased to state:

(a) what are the points covering the agreement reached between Government and the junior doctors after the strike in 1974; and

(b) what are the recommendations made by the Kartar Singh Committee constituted in 1974?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) The requisite information is given in the statement placed at Annexure-I.

(b) The major recommendations of the Kartar Singh Committee are given in the statement placed at Annexure-II.

Statement—I

1. Junior Residents will be on contract service. From 1-1-1974 they will be paid as follows:—

First Year: Rs. 500J- plus Dearness Allowance at 3 per cent of the pay with effect from 1-1-1974. Further increases in D.A. will be allowed with effect from the same dates and at the same rates as admissible to Central Government Employees of the same pay group. City compensatory allowance will also be paid as admissible to Central Government employees.

Second Year: Rs. 350|- plus allowances as above.

Third Year : Rs. 600KT plus allowances as above.

The contract will involve a selection at the times of the first admission and also after completion of the first year.

2. Stipend of Interns will be Rs. 350|- per month with effect from 1-1-1974.

3. The request of the Junior doctors for NPA of Rs. 150|- per month to Senior as well as Junior Residents, and higher starting pay for Senior Residents will be placed before Cabinet for final decision.

4. Minimum qualification for selection as Senior Resident in any speciality will be a post-graduate Diploma or Degree in the concerned speciality. If such candidates are not available in any particular speciality those without post-graduate qualification may be considered for selection. Senior Residents possessing post-graduate qualifications will continue to get post-graduate allowance as recommended by the Kartar Singh Committee. The present Registrars, who do not possess post-graduate qualifications, will be permitted to complete their normal tenure.

5. Normal and unavoidable breaks between Junior and Senior residency, and between Resident service and subsequent recruitment to regular Government service, will be condoned up to a total period of one year for calculation of qualifying service for pension and retirement benefits.

6. In regard to the experience gained as a result of Residency service for the purpose of grant of increments, the attention of the U.P.S.C. will be drawn to the rules under which they have power to make recommendations for grant of advance increments and they will be requested to give due weightage to such service and experience.